

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 131/Chd/CHD/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

M/s. Raghubir Singh Balwan SinghPetitioner-Operational Creditor

Versus

M/s. Best Foods LimitedRespondents-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate for petitioner-Operational Creditor.
Mr. Arun Saxena and Mr. Praveen Gupta, Advocates for respondent-Corporate debtor.

Mr. Deepankur Sharma, Advocate for the petitioner submits that he lost his brief and, therefore, was unable to supply copy of the petition to the learned counsel for the respondent. Bench Officer has been asked to take out the paper book from the envelope sent by registered post which was returned as undelivered and hand over the same to the learned counsel for the respondent. Mr. Arun Saxena, Advocate appeared on behalf of the respondent and filed Memo of Appearance. Mr. Saxena, Advocate seeks time to file Power of Attorney along with resolution of Board of Directors of the company and reply/objections as he is also representing the respondent-Corporate Debtor in CP (IB) No. 04/ Chd/CHD/2018 and CP (IB) No. 05/ Chd/CHD/2018 fixed before this Tribunal.

List the matter on 23.02.2018 for arguments. The reply/objections of the respondent, if any, along with Power of Attorney and resolution of Board of Directors be filed at least three days before the date

fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 30, 2018
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